

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/00061/2019**

**Chandigarh, this the 23<sup>rd</sup> day of January, 2019**

**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

**...**

Shakuntala Gunjha aged about 37 years,  
W/o Sh. Ramesh Kumar at  
36, Gaiety Drive, Scarborough, Ontario, Canada  
through her GPA Holder Karamjit Singh aged about 68 years  
S/o Som Nath  
R/o near 88/18,  
Mehak Nagar,  
Jhungian Road Kharar,  
District SAS Nagar (Punjab) Group C

**....Applicant**

**(Present: Mr. Vikas Kuthiala, Advocate)**

**Versus**

1. Ministry of Health & Family Welfare,  
Govt. of India  
through the Secretary  
at Nirman Bhawan,  
New Delhi – 110011.

2. Post Graduate Institute of  
Medical Education and Research  
Chandigarh (PGIMER)  
through its Director  
at Sector 12, Chandigarh – 160011.

**.....**

**Respondents**

**ORDER (Oral)**  
**SANJEEV KAUSHIK, MEMBER (J)**

1. The limited prayer made in this O.A. is for issuance of a direction to the Appellate Authority to decide the pending appeal of the applicant.
2. Learned counsel submitted that the applicant has submitted appeal dated 16.02.2018 (AnnexureA-1) against the order of the Disciplinary Authority, which, as per relevant rules, has to be decided within a period of one month. However, the same has not been decided despite lapse of 11 months. He prayed that a direction may be issued to the Appellate Authority to decide the appeal of the applicant in accordance with law.
3. In view of the above, the O.A. is disposed of in limine, with a direction to the Appellate Authority amongst the respondents to decide the indicated appeal (Annexure A-1) in accordance with law, if not already done, within a period of one month from the date of receipt of a copy of this order. If it is already decided, a copy of the order passed thereon be communicated to the applicant.
4. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.  
No costs.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 23.01.2019**

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